

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

WRIT PETITION (CIVIL) NO(s). 120 OF 2012 (FOR PREL.HEARING)

RAJIV GARG

Petitioner(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(With appln(s) for directions)

Date: 13/04/2012 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI

HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA

For Petitioner(s) Mr. Annam D.N. Rao, Adv.
 Ms. Neelam Jain, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Taken on board.

The question which would require consideration in this petition filed in public interest is whether different conditions of engagement/service could be prescribed for the Chairperson/President of different Tribunals/Commissions constituted under different Acts of Parliament.

Issue notice, returnable in 7 days. Dasti, in addition, is permitted.

Learned Attorney General is requested to appear and assist the Court. A copy of the writ petition along with this order be delivered in the office of the Attorney General.

Keeping in view the importance of the question raised in
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the petition, we request Shri P.P.Rao, learned senior counsel of this Court to assist us as an amicus. Shri Rao, who is present in the Court, has graciously agreed to assist the Court.

List the case on 20.04.2012.

(Satish K.Yadav)
Court Master

(Phoolan Wati Arora)
Court Master